

**Anti-doping programme for sports in the country**

4650. SHRI N.K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether there is any proposal to overhaul the anti-doping programme for sports in the country as recommended by the Justice Mukul Mudgal Committee;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether there is any proposal to increase stakeholder awareness through means like dedicated phone-lines for providing consultation to the athletes and coaches on anti-doping programmes;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) Yes, Sir.

(b) An 11-Point Action Plan based on the recommendations of Justice Mudgal Committee has been prepared by the Ministry of Youth Affairs and Sports for strengthening anti doping activities in the country. The Action Plan, among others, seeks to create a database for active sportsperson, a database of usable medicines and a certification system for diet and other supplements. The Plan also includes dissemination of Anti-Doping information, creation of a panel of medical personnel for consultation, strengthening of medical and paramedical staff at SAI Centres and strengthening of National Anti Doping Agency (NADA) and National Dope Testing Laboratory (NDTL). Details of the 11-Point Action Plan are given in Statement (*See below*).

(c) Does not arise.

(d) to (f) As part of the 11-Point Action Plan, the proposed Institute for Sports Medicine will set up a general helpline to assist athletes on doping issues and supplements and give general advice on sports medicine. The Government and National Anti-Doping Agency (NADA) have been working towards "Dope Free"

Sports in the country by involving stakeholders. NADA is regularly conducting workshops and seminars to create awareness programmes about the danger of doping among athletes. Since the beginning of 2012, NADA has conducted more than 32 workshops, educational awareness programmes about the prohibited substances and methods in sports across the country for sportspersons, young athletes, coaches and supporting staff. NADA is coordinating with CBSE schools and Schools Games Federation of India, both at National and Regional levels for organizing programs regarding anti-doping measures. Such school events will help improve the awareness levels of students directly as well as through the school coaches. Keeping special focus on rural sports centres, various Anti-Doping awareness symposia and workshops have been conducted in the Sports Authority of India (SAI) Training Centres (STC) in rural areas.

*Statement*

*Details of 11-point Action Plan*

**1. Keeping a track of critical phase in an athlete's career: creating a database for every athlete/sportsperson:**

Every National Sports Federation (NSF) should create a comprehensive database on every sportsperson currently in competitive events. To begin with, this may be done for the ten disciplines, identified for focused attention.

Any new sportsperson who wishes to compete in a National Sub-junior/Junior/Senior level competition should be compulsorily included in the database. No person should be allowed to compete unless she/he is included in the database.

The database should include all details of the sportspersons including current and past levels of performance. It should truly be comprehensive. Each NSF will be required to continuously update the information related to an athlete and provided funding support for this purpose.

Such a database will enable National Anti Doping Agency (NADA) to identify critical moments in every athlete's career and will also allow each athlete to compulsorily undergo periodic anti-doping counseling as well as education programme.

The task may be outsourced on a continuous basis to a private agency. The initial cost can be funded by Sports Authority of India (SAI). The entity

selected will have to keep the database updated and should be able to meet the cost by levying a nominal entry fee and a periodic maintenance fee that may be prescribed. The database will be freely available to any one interested in the information contained, as the information will not be confidential in nature.

**2. Create database of usable medicines**

A corollary to the testing of supplements is to create a database which advises an athlete on the contents of Allopathic, Ayurvedic and other traditional forms of medicine and also to clearly identify the drugs that can be used by athletes and those that the athletes should avoid. This may be done by NADA in consultation with National Dope Testing Laboratory (NDTL), SAI and NSFs.

**3. Setting up an institute for sports medicine**

Action on this recommendation is being taken by the Department of Sports separately.

**4. Creating a certification system for diet and other supplements**

The proposed Institute of Sports Medicine is to set up a system of certification of food and other supplements which is expected to be a major source of revenue. The Institute will have the right to certify that food supplements do not contain any banned substances. It is expected to create a certification mark which can be put on the container of the food supplement.

**5. Creation of doping helpline**

The proposed Institute of Sports Medicine will set up a general helpline which would assist athletes on doping issues and supplements and give general advice on sports medicine.

**6. Dissemination of information and training pedagogy**

Suggestions of the Mudgal Committee are brought to the notice of all NSFs, Sports-related academies, training institutions, School Games Federation, Sports Boards, Armed Forces Sporting establishments, other bodies involved in training athletes and NADA for necessary follow-up action.

**7. Creation of panel of medical personnel for consultation**

Ministry of Youth Affairs and Sports/NADA, in consultation with Medical Council of India and other bodies dealing with medical education would work for evolving a system for implement of medical personnel having expertise in dope related medicines/education.

**8. Strengthening medical and paramedical staff of SAI centres**

DG, SAI will examine the existing strength of medical and paramedical personnel available with it and its various centres and submit a proposal with full justification, for strengthening this wing, if need be to look at the present pay and allowances structures to make such posts more appealing to doctors and other personnel.

**9. Steps will be taken by NADA and others for more effective dissemination of information on Anti-doping Management and Administration System (ADAM).****10. NADA and NDTL will be strengthened and adequate testing facilities will be created.****11. A sustained IEC compaign will be mounted by NADA and others on lines of 'say no to doping' in print and electronic media.****SHORT NOTICE QUESTION**

MR. CHAIRMAN: Short Notice Question. ...*(Interruptions)*...

श्री सतीश चन्द्र मिश्रा: मान्यवर, उत्तर प्रदेश सरकार ...*(व्यवधान)*...

**Migration of Hindus and Sikhs to India**

7. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of Hindus and Sikhs have migrated to India;
- (b) if so, their number and the places where they are residing;
- (c) whether they have applied to get the citizenship of India and if so, the details thereof and the procedure thereof;
- (d) how many of them got citizenship during the last three years;